

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

ORIGINAL APPLICATION NO.60/132/2021

DATED THIS THE 09th DAY OF FEBRUARY, 2021

CORAM:

HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)

(On video conference from Central Administrative Tribunal, Bangalore Bench at Bangalore)

HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)

(On video conference from Central Administrative Tribunal, Bangalore Bench at Bangalore)

Kuldip Kumar Kanda
SOA (G) (BSNL), Group-C
(Retired on 31.10.2020 appeal pending)
RTI Activist and social worker
R/o house No.E-40/371
Kali Sadak, new Anandpuri
Ward No.6, Ludhiana-141001.
Aged-49 years
Aadhaar card No.5693-5121-1988.

....Applicant

(Party-in-person - through video conference)

Vs.

1. Bharat Sanchar Nigam Limited
Through its CMD Sh. Pravin Kumar Purvar
Bharat Sanchar Bhawan
Harish Chander Mathur lane
New Delhi-110001.
Email: cgov-punjab@bsnl.co.in
2. Mr.Partap Narayan dohre
General Manager Telecom
Cum-competent authority (BSNL)
Ferozepur-152001.

Email: gmt_d_ferozepur@bsnl.co.in

3. SDE (HRD)% General Manager
Telecom, Ferozepur-152001.
Email: sdehrdfzr@gmail.com

.....Respondents

ORDER (ORAL)

PER: SURESH KUMAR MONGA, MEMBER (J)

Pursuant to a charge memorandum dated 06.09.2019 issued by the General Manager Telecom, Ferozepur, the applicant herein is facing an inquiry in Secondary Switching Area (SSA), Ferozepur. He submitted an application dated 01.01.2021 before the Chairman-cum-Managing Director, BSNL, New Delhi to transfer the inquiry proceedings from SSA, Ferozepur to SSA, Ludhiana.

2. Grievance of the applicant is that he is facing a threat to his life because he was a complainant in a criminal complaint filed against Mr.Partap Narayan Dohre, General Manager Telecom, Ferozepur. A period of more than one month has elapsed, but upto today no decision has been taken over his said application dated 01.01.2021.
3. The applicant has submitted that he will be satisfied if a direction is issued to Chairman-cum-Managing Director, BSNL, New Delhi to decide his pending application within a time frame.

4. Keeping in view the aforestated limited prayer made by the applicant, we deem it appropriate to dispose of the present Original Application at the admission stage itself without entering into the merits of the case.
5. Accordingly, the Original Application is disposed of with a direction to Chairman-cum-Managing Director, BSNL, New Delhi to take a decision over the applicant's representation dated 01.01.2021 and pass a reasoned and speaking order in accordance with law. Before taking such a decision, the applicant shall also be afforded an opportunity of hearing. The whole exercise shall be undertaken within a period of one(1) month from the date of receipt of a certified copy of this order.
6. The OA stands disposed of in the above terms. However, there shall be no orders so as to costs.

(RAKESH KUMAR GUPTA)
MEMBER (A)

(SURESH KUMAR MONGA)
MEMBER (J)

/ps/